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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD.

REGISTRATION C.A. NO. 1036 of 1988

Ashok Kumar Gupta Applicant

Versus

The General Manager NorthEastern
Railway, Gorakhpur & others. Respondents.

Hon'ble D.S.Misra- AM
Hon'ble G.S.Sharma-JM

In this petition under section 19 of the Administrative Tribunals Act no.XIII of 1985, the applicant has claimed his promotion as Senior Clerk from August, 1984 and as Head Clerk from June, 1988 with consequential benefits. He has also prayed that the respondents be directed to decide the representations of the applicant dated 16.10.1984, 2.12.86, 25.2.88, 30.5.88, 2.6.88 and 30.6.88. The learned counsel for the applicant contends that his purpose will be amply served by issuing a direction to the respondents to decide these representations. We think that this can be done at this stage and the petition can be disposed of finally.

2. The respondents are directed to decide the representations mentioned above-moved by the applicant if received, within a period of four months from the date of receipt of this order. The petition is disposed of accordingly. A copy of the paper book be sent alongwith this order for proper compliance.

Sharma
Member (J)

Sharma
Member (A)

Dt/27.9.88/